

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 128
TO BE ANSWERED ON 20.07.2026**

VIOLATION OF LABOUR LAWS

†128. SHRI ARUN KUMAR SAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the fact that workers are being mentally exploited and harassed by the operators of private enterprises and companies by violating the labour laws in Shahjahanpur Parliamentary Constituency of Uttar Pradesh;**
- (b) if so, the details thereof; and**
- (c) the action taken/ proposed to be taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the inspecting officers of Central Industrial Relations Machinery, the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery.

As per the information received from the State Government of Uttar Pradesh, no such incidence regarding the mental exploitation and harassment of workers by the private enterprises and company owners in Shahjahanpur Constituency of Uttar Pradesh has been reported.
